

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1006
ANSWERED ON TUESDAY, JULY 29, 2025/ SRAVANA 7, 1947 (SAKA)**

IMPLEMENTATION AND PROGRESS OF IBC

QUESTION

1006. SHRI VIVEK K. TANKHA:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the total number of insolvency cases initiated under the Insolvency and Bankruptcy Code (IBC) since its inception, year-wise;**
- (b) the number of cases resolved through resolution and those that ended in liquidation, year-wise;**
- (c) the average time taken to resolve insolvency cases and whether there has been a reduction in this timeline since implementation;**
- (d) the total amount recovered through the resolution process till date; and**
- (e) the key challenges faced in the effective implementation of the IBC and the measures taken to address them?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

[HARSH MALHOTRA]

(a): Till 31st March 2025, 8308 cases have been admitted into Corporate Insolvency Resolution Process (CIRP). Year wise details of these cases admitted are presented below: -

Sl. No	Period	Number of Admissions
1.	2016-17	37
2.	2017-18	707
3.	2018-19	1157
4.	2019-20	1991
5.	2020-21	536
6.	2021-22	891
7.	2022-23	1262
8.	2023-24	1003
9.	2024-25	724

(b): Till 31st March 2025, 1194 cases have yielded resolution plans and 2758 have been closed with order of liquidation. Year wise details of these cases are presented below: -

Sl. No	Period	No. of Resolutions	No. of Liquidations
1.	2017-18	18	91
2.	2018-19	75	305
3.	2019-20	132	537
4.	2020-21	119	349
5.	2021-22	142	340
6.	2022-23	186	406
7.	2023-24	263	444
8.	2024-25	259	286

(c): Details regarding average time in resolution are presented below: -

Average time excluding the time excluded by the AA	As on March, 2021	As on March, 2022	As on March, 2023	As on March, 2024	As on March, 2025
Number of days from Insolvency Commencement Date to approval of resolution plans by AA	408	451	507	562	596

(d): As on 31st March 2025, a total of 1194 cases have yielded resolution plans under Insolvency and Bankruptcy Code, 2016. These cases have led to a recovery of Rs. 3.89 lakh crore to the creditors.

(e): The Government has undertaken six legislative amendments to the Insolvency and Bankruptcy Code, 2016 (IBC) and introduced over 100 changes to the regulations since its inception, to strengthen the insolvency resolution framework and enhance procedural efficiency. Necessary steps are taken for effective implementation of IBC on an ongoing basis, including filling up of vacancies, implementation of e-court and hybrid court project, regular colloquiums for capacity building of members, provision of infrastructure facilities etc.
